

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 375/2017 in  
O.A. No. 3979/2016

New Delhi, this the 10<sup>th</sup> day of January, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Sandeep Kumar  
S/o Shri Gulab Singh  
R/o H.No.1147, Pana Begwan,  
Village & Post Office Bawana,  
Delhi-110039.

.. Petitioner

(By Advocate: None)

Versus

1. Dr. M.M. Kutty,  
Chief Secretary,  
Govt. of NCT of Delhi,  
New Secretariat Building,  
I.P. Estate, New Delhi.
  
2. Shri Akash Chopra  
Secretary,  
Delhi Subordinate Services Selection Board,  
FC-18, Institutional Area,  
Karkardooma, Delhi-110092. ..Respondents

(By Advocate: Ms. Sangita Rai)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the respondents.

2. When this matter is taken up for hearing, the learned counsel for the respondents drawn our attention to the order dated

05.07.2017, which was passed by the respondents in compliance of the orders of this Tribunal.

3. In the circumstances, the CP is closed and notices are discharged. However, the petitioner is at liberty to question the orders now passed by the respondents, if he is so advised, in accordance with law.

**(Nita Chowdhury)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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